#### NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

**C. P. NO**. 123(ND)16 CA. NO.

CORAM:

### PRESENT: SH.R. VARDHARAJAN HON'BLE MEMBER (J)

SH. M.K. HANJURA HON'BLE MEMBER (J)

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.09.2016

NAME OF THE COMPANY: M/s. Mrs. Malti Bhargava V/s. M/s. Caxton Press Pvt. Ltd. & ors.

# SECTION OF THE COMPANIES ACT: 397/398

S.NO	. NAM	E DESIGN	ATION	REPRESENTATION	SIGNATURE
1	Shaga	n Bhargava	Adu.	Respondent No 2,	Schargava
		is Rent		Patitionere	D. Rouf
3.	J.h	Bharrad	Waj	R3	2 2

#### ORDER

Learned counsel for the parties are present. Learned counsel for the respondent No. 3 has stated that he has not received the copy of the reply filed by the learned counsel for the respondent No.2. Learned counsel for the respondent No. 2 shall provide the copy of the reply to the learned counsel for the parties within 3 days time and file proof. Learned counsel for the respondent No. 3 shall file his reply within a period of 2 weeks' where after no further opportunity shall be provided. Rejoinder, if any, shall be filed within a week's time thereafter.

List on 25.10.2016

Sd1-

(R.Varadharajan) Member (Judicial)

Sd1-

(Maharaj Krishan Hanjura) Member (Judicial)